

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 82/(MAH)/2016
M.A. No. 454/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES: M/s. Cyrus Investments Pvt. Ltd. & Anr.
V/s.
M/s. Tata Sons Pvt. Ltd. & Ors.

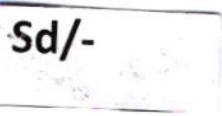
SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242, 244 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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ORDER

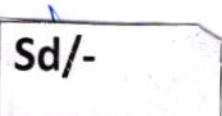
CP No. 82/397-398/NCLT/MB/MAH/2016

At request of the parties, hearing of these cases hereby re-scheduled from 20-23rd November 2017 to 22-24th November 2017.



Sd/-

V. NALLASENAPATHY
Member (Technical)



Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)